

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**Item No. 6**  
**(IB)-1446(PB)/2018**

**IN THE MATTER OF:**

Bank of Baroda

.... Applicant/petitioner

Vs.

M/s. Rathi Super Steels Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 13.03.2020**

**Coram:**

**SHRI CH. MOHD. SHARIEF TARIQ**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Jasmeet Singh, Mr. Sateyndram Tripathi, Mr.  
Pushpendra Bhadoriya, Advs. with Mr. Harish Chander  
Arora, RP

For the respondent : Mr. Prabal Mehrotra, Adv. for R-4

**ORDER**

**CA-1522(PB)/2020** filed in CP No. (IB)-1446(PB)/2018: under consideration is the status report placing on record that contains the minutes of meetings of the CoC along with other informations. The same is taken on record subject to just exceptions.

CA-1522(PB)/2020 stands closed.

**CA-1523(PB)/2020** filed in CP No. (IB)-1446(PB)/2018.

Learned counsel for the RP is present.

The registry is directed to issue notice to the non-applicant/respondents. Learned counsel for the applicant is

permitted to send private notices by all modes to the non-applicant/respondents and file proof along with the affidavit.

List the matter on 24.03.2020.

**IA-1815(PB)/2020** filed in CP No. (IB)-1446(PB)/2018:

The Resolution Professional is present.

Heard. Order is reserved.

Sd/-

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**

Sd/-

**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**

13.03.2020  
Aarti Makker